

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 16
CP No. 195/130/JPR/2020
Under Section 130 of
Companies Act, 2013

In the matter of:

Basant Kumar Goyal & Ors.

...Petitioners

Versus

Mentor Home Loans India Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIA MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioners

: Sandeep Taneja, Adv.

For the Respondents

: Rajendra K. Salecha, Adv.
Tanisha Khubchandani, Adv.
Prakul Khurana, Adv.
Puneet Singhvi for SEBI

ORDER

Heard Shri Sandeep Taneja for the Petitioner. Issue notice to Respondent No. 1 Company. Ms. Tanisha Khubchandani accepts notice on behalf of Respondent No. 1 Company and seeks time to file reply. In the meanwhile, the learned counsel for the Petitioner shall furnish the list of documents for the period from 16.02.2019 till date, in respect of which inspection is sought, to the learned counsel appearing for Respondent No. 1 Company. This shall be done within one week from today. The Respondent

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No. 1 Company shall furnish the copies of the said list within one week thereafter. List the CP No. 195/130/JPR/2020 on 25.02.2021.

Sd-

(Raghu Nayyar)
Technical Member

January 29, 2021

Sd-

(Ajay Kumar Vatsavayi)
Judicial Member